

BEFORE THE NOTARY  
ALIPORE JUDGE'S COURT  
KOLKATA-700 027

X

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**O.A. No. 210/2024/EZ**

**Nandini Chakravarty**

...Applicant

Versus

**State of West Bengal & Ors.**

...Respondents

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT**

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 Sl. No. 26 Dated.....20.....

I, **NANDINI CHAKRAVARTY**, wife of Late Kunal Chakravarty, aged about 70 years, by faith Hindu, by occupation business, residing at 49/5, P.G.M. Shah Road, Kolkata – 700033, do hereby solemnly affirm and state as follows;

1. I am the Applicant in the present proceedings and am fully acquainted with the facts and circumstances of the case and competent to swear this affidavit.
2. After filing of the rejoinder affidavit to the response affidavit of Respondent No.1, certain subsequent and continuing developments have taken place which are material for proper adjudication of the environmental issues involved herein and hence this supplementary affidavit is being filed.
3. In the context of this proceeding, it is important to lay-down the drainage system of the locality, which is as under :

The natural water / monsoon drainage system of the concerned locality comprises an interconnected hydrological chain whereby rainwater accumulates in local ponds around Purbannapara, Banerjeepara, Nimerhati and Makardah under Makardah No.1 Gram Panchayat and thereafter flows through a natural drainage channel into a wetland situated behind the village area.

The excess water from the said wetland naturally drains into the Main Makardah Drain, which in turn flows into Bagdiburi Khal, thereafter into Saraswati Khal, then into Howrah Drainage Channel-V and finally into the River Hooghly. The said chain constitutes the traditional and natural drainage basin of the area and is essential for flood prevention, groundwater recharge and ecological balance.



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4. The Applicant states that the said natural drainage channel from the pond system to the wetland has been illegally filled up and obstructed by Makardah No.1 Gram Panchayat by allotting land to private individuals who have constructed residential buildings thereon without considering the natural drainage alignment, thereby blocking the natural water flow.

Photographs of such obstructions are annexed hereto and marked as **Annexure A.**

5. The Saraswati Industrial Complex, has further aggravated the situation by constructing factory structures and boundary walls across the drainage alignment between the wetland and the Makardah Drain, thereby obstructing storm water flow and altering the natural course of drainage.

Photographs of such obstructions are annexed hereto and marked as **Annexure B.**

6. The Main Makardah Drain itself stands severely obstructed due to large-scale encroachments and construction activities along and upon its course, resulting in complete disruption of water evacuation from the villages of Nimerhati, Purbannapara, Banerjeepara and Makardah and causing recurrent flooding.

Photographs of such obstructions are annexed hereto and marked as **Annexure C.**

7. Attention of this Hon'ble Tribunal is drawn to the Inspection Report dated 13.08.2025 (Annexure R1, Page 7-8) filed by Respondent No.1



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recording that a Joint Inspection was conducted on 23.06.2025 in presence of the Applicant and officials including representatives of WBPCB, Irrigation & Waterways Department, Domjur Block Office and the Gram Panchayat.

8. The said inspection report records that illegal constructions were noticed at Bagdiburi Khal and the Panchayat authorities were requested to initiate legal action against the violators. (Annexure D)
9. Despite such findings, the illegal construction has since been completed and the Bagdiburi Khal stands effectively blocked, thereby obstructing the outflow from the Makardah Drain.

Photographs of such illegal constructions are annexed hereto and marked as **Annexure E**.

10. The construction activities of the Saraswati Industrial Complex have also resulted in obstruction and partial blockage of the Saraswati Khal itself.

Photographs of such construction and blockage are annexed hereto and marked as **Annexure F**.

11. A Joint Committee comprising the District Magistrate authorities, WBPCB, Domjur Block Office and Makardah Gram Panchayat No.1 had earlier been constituted pursuant to directions of this Hon'ble Tribunal.

12. The Joint Committee has inspected the site on several occasions and has personally observed the situation; however, no effective remedial or preventive action has been taken till date.

It is respectfully submitted that the condition of the area, which was



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already serious at the time of filing of the Original Application, has materially deteriorated over the past year, with the extent of illegal constructions and physical blockages across the drainage channels having significantly increased.

14. The affidavits filed by the respondent authorities state that one building has been vacated and that directions have been issued against other encroachments. However, the ground reality remains unchanged, as the said encroachments and obstructions continue to stand and the drainage channels remain blocked. Mere issuance of directions without actual removal and restoration has not alleviated the situation in any manner.

15. On the contrary, the continued inaction has emboldened further encroachment, resulting in progressive obstruction of the drainage network and placing the locality at increasing risk of flooding, particularly during the approaching monsoon season.

16. The industrial unit continues to discharge wastewater into Bagdiburi Khal and Saraswati Khal, which is evident from the colour and stagnation of water and indicates environmental contamination of the drainage channels and adjoining ecosystem., as evidenced in the Annexed photographs.

17. The obstruction of natural drainage channels and wetlands constitutes degradation of water bodies, alteration of natural water flow and serious environmental damage affecting ecology, groundwater and public health.

18. Unless urgent remedial measures are undertaken, including removal of



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encroachments and restoration of natural drainage channels, the entire locality will face severe flooding and irreversible environmental damage.

19. The inaction of the concerned authorities despite inspection findings amounts to failure of statutory duties relating to protection of water bodies, wetlands and environmental safeguards.

20. The facts stated herein are true to my knowledge and belief and are placed before this Hon'ble Tribunal in the interest of environmental protection and prevention of continuing ecological harm.



**DEPONENT  
NANDINI CHAKRAVARTY**



Solemnly declared and affirmed  
Alipore Judges Court, Kol-27  
Identification at.....  
Under Notary Act



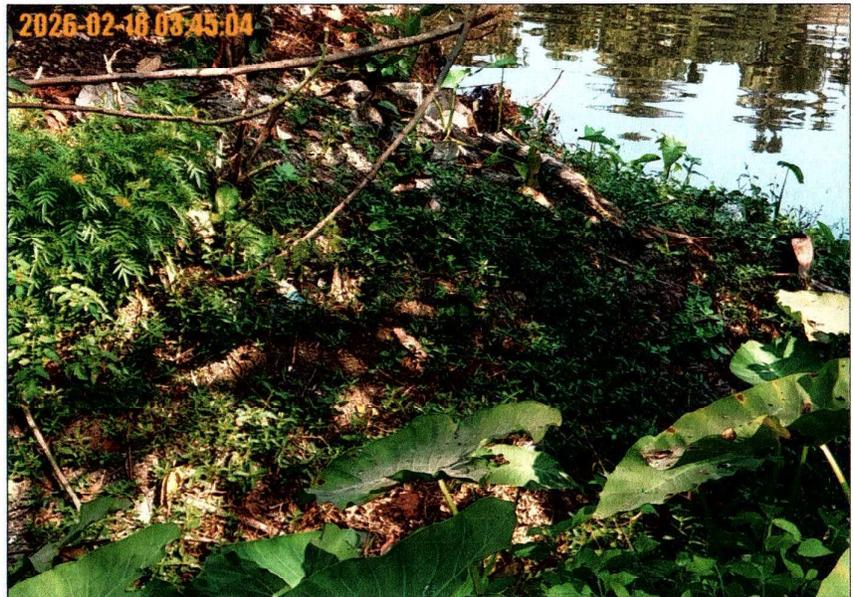
ABDUR RASHID SK  
Notary Govt. of India  
54033/25

**20 FEB 2026**

Identified by

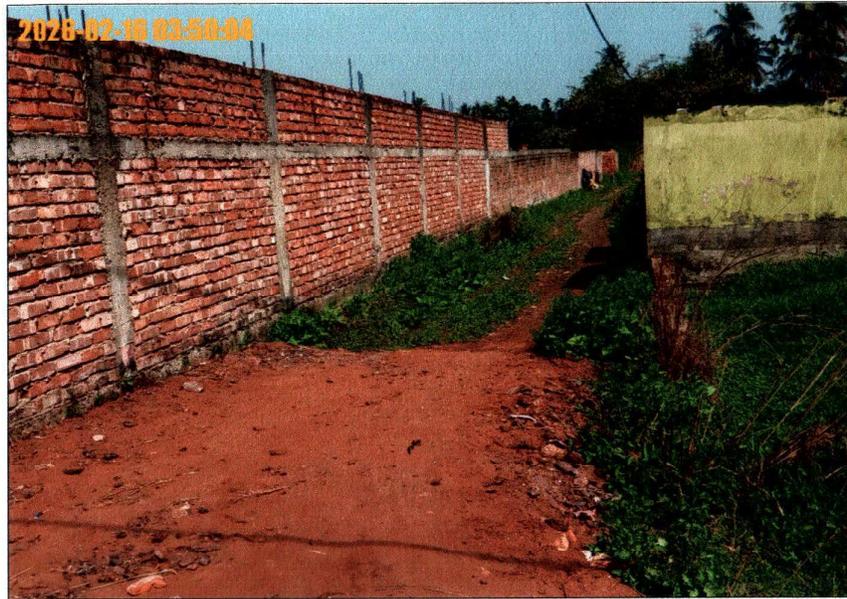
*Debasish Choudhury*  
Advocate  
Alipore Judges Court  
Kol-700027  
WB/929/1983

ANNEXURE-A





**ANNEXURE-B**



# ANNEXURE-B

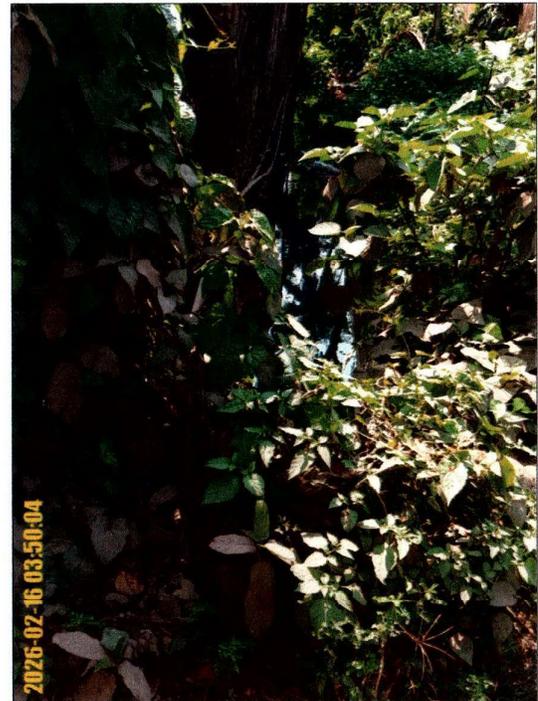
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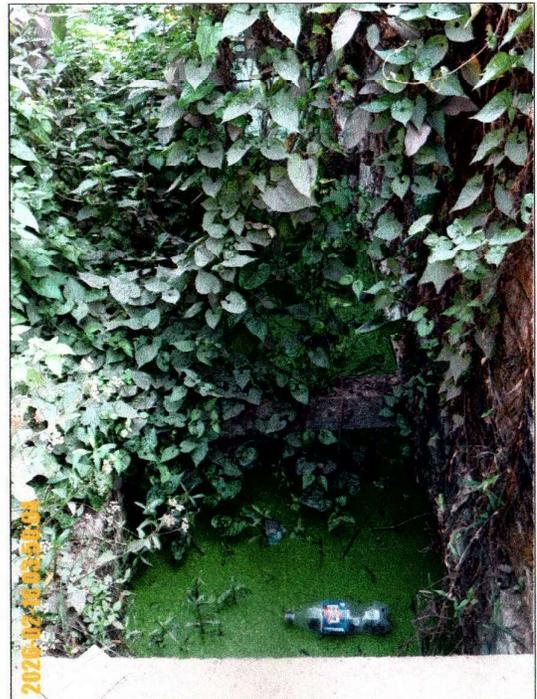
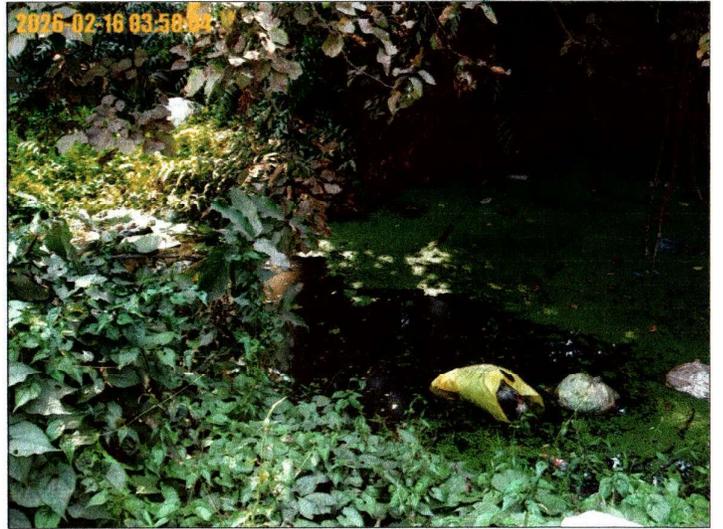


ANNEXURE-C



GOVT. OF INDIA  
Expert 01.05.30  
SK. ABOLUR RASHID  
NOTARY  
REG. NO.-54003/25  
KOL-27  
ALIPORE JUDGES COURT

ANNEXURE-C



GOVT. OF INDIA  
Expert 01.05.30  
SK. ABQUR RASHID  
NOTARY  
REG. NO.-54033/25  
KOL-27  
ALLIANCE JUDGES COURT



**WEST BENGAL POLLUTION CONTROL BOARD**  
 (Department of Environment, Govt. of West Bengal)  
**Howrah Regional Office**  
 'Minority Bhawan', 5<sup>th</sup> Floor,  
 12, Biplabi Kanailal Bhattacharya Sarani,  
 Alipore, Kolkata - 700 027  
 ☎: + 91 033 2202-3136  
 Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. 10/07-PCB/HOW/177-2015 (Gen)-Part-II

Date: 17/07/2025

To  
 The Additional District Magistrate &  
 District Land & Land Reforms Officer,  
 12, Nityadhan Mukherjee Road,  
 Shibpur, Howrah-711101

*OTC Esw*

**Sub:-** Joint inspection report in connection with complaint received from Mrs. Nandini Chakravarty.

**Ref.** As per your verbal instruction.

Sir,

With reference to above, enclosed please find herewith the joint inspection report in connection with complaint received from Mrs. Nandini Chakravarty for your kind perusal and necessary action please.

With regards,

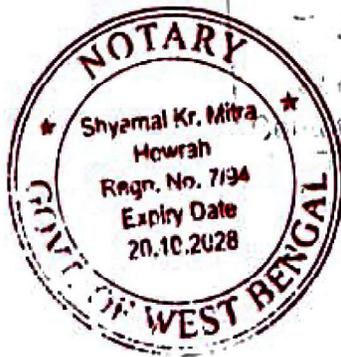
Yours faithfully,

*B. Sankar Mah*  
 Environmental Engineer & I/c,  
 Howrah R. O. *17/07/25*

Enclos: As stated.

L. R. O.  
 HOWRAH  
**RECEIVED**  
 21 JUL 2025  
 contents not verified

*7859*  
*21/07/25*



RECEIVED  
 contents without verified  
*21/07/25*

DOCKET NO. *1032*  
 DATED *22/07/25*  
 HOWRAH

**13 AUG 2025**

INSPECTION REPORT

Inspection reference	As per verbal direction of ADM (I.R & I.A & DL & LRO) to oversee the complaint which is lodged by Mrs. Nandini Chakravarty near her residence at Purbannapara, Mouza- Makardah, P.S. Domjur, Howrah.
Date & Time of inspection	23.06.2025; 11:00 hrs. to 13:00hrs.
Persons met during inspection	Mr. Supriya Dutta & Mrs. Madhushree Mukherjee brother & sister of Mrs. Nandini Chakravarty respectively.
Inspecting officers	Sri Bhim Tikader, A.E. WBPCB Sri Nirod Baran, Jt. BDO, Domjur Sri Subir Sarkar, SDO, Irrigation and Waterways Sri Dibendu Chatterjee, Pradhan Makardah I Gram Panchayet Sri Shreemani Moonmoon & Sri K. Mondal, Member of Makardah

Observation:

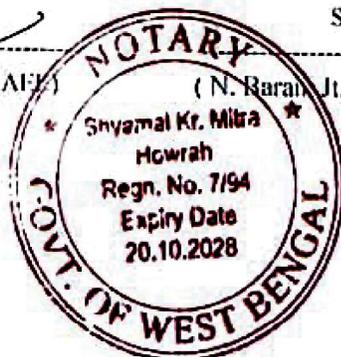
At first officials met with Mr. Supriya Dutta & Mrs. Madhushree Mukherjee brother & sister respectively of Mrs. Nandini Chakravarty, complainant and discussed the problem. During discussion, Mr. Supriya Dutta has alleged that there is water logging at the drain of western side of boundary wall and during rain, industrial effluent of the drain falls into their pond from this side. Mrs. Madhushree Mukherjee, sister of Mrs. Nandini Chakravarty, alleged that bad smell was felt about 3-4 month back due to operation of the industries located at the complex. Thereafter, undersigned officials visited western side of the wall as well as their pond. Sri D. Chatterjee, Pradhan Makardah-I Gram Panchayet has informed during inspection that the site had already been visited by Sri Sitanath Ghosh, Hon'ble MLA and sanctioned necessary fund for construction of drain. Sri D. Chatterjee, Pradhan, Makardah- I Gram Panchayet has confirmed that construction of drain will be started shortly. He also committed that desilting of existing drain will be done immediately.

Later on, committee visited the drain and illegal construction was noticed at Bagdiburi Khal and Joint BDO verbally requested the local Panchayat Pradhan to take necessary legal action against the defaulter.

Recommendations:

- ❖ The concerned department may be requested to take immediate action to resolve the issue of water logging
- ❖ The desilting of the existing drain should be carried out without delay
- ❖ Legal action may be initiated against those responsible for the illegal construction on Bagdiburi Khal

*Bhim*  
(B Tikader, A.E.)



*Subir*  
( S.Sarkar, SDO,  
Irrigation & waterways)

13 AUG 2025

ANNEXURE-E



GOVT. OF INDIA  
★ Export 01 06 30 ★  
SK. ABDUR RASHID  
NOTARY  
REG. NO.-54033/25  
KOL-27  
★ ALIPORE JUDGES COURT ★

ANNEXURE-F



GOVT. OF INDIA  
Expert 01.06.30  
SK. ABDUR RASHEED  
NOTARY  
REG. NO. 54033/25  
KOL-27  
KALIPURE JUDGES COURT